- (ii) Ministry of Drinking Water Supply and Sanitation
- (iii) Ministry of Women and Child Development
- (iv) Ministry of Social Justice and Empowerment
- (v) Ministry of Rural Development
- (vi) Ministry of Urban Development

Following measures are part of national programme for prevention and control of JE/AES :

- (i) Strengthening and expansion of JE vaccination in affected districts.
- (ii) Strengthening of surveillance, vector control.
- (iii) Strengthening of case management by setting 10 bedded pediatric ICU in 60 district hospitals and timely referral of serious and complicated cases.
- (iv) Access to safe drinking water and proper sanitation facilities to the target population in affected rural and urban areas.
- (v) Provision of adequate facilities for physical, medical, neurological and social rehabilitation.
- (vi) Improvement of nutritional status of children at risk of JE/AES and intensified IEC/BCC activities.

During the current year under NVBDCP an amount of Rs. 3469.29 and Rs. 6038.31 lakhs is allocated to the States of Uttar Pradesh and Bihar out of which an amount of 217.44 and Rs. 3509.38 lakhs has been released to the said States respectively for prevention and control of vector-borne diseases including JE/AES.

(e) Does not arise.

Hygienic amenities for yoga classes

545. SHRI SALIM ANSARI : SHRI JAI PRAKASH NARAYAN SINGH :

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Department of Ayush has received several complaints for not providing adequate facilities/amenities to yoga lovers in DDA's Sri Fort Sports Complex;

- (b) if so, the details thereof and action taken on these complaints/representations;
- (c) whether the Department is aware that senior citizens practicing yoga exercises regularly have been denied suitable hygienic room during this winter for yoga classes; and
- (d) if so, what steps are being taken by the Department to issue suitable direction to DDA for immediately providing suitable room for yoga classes?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI SANTOSH CHOWDHARY): (a) The Secretary, Department of AYUSH received letter dated May 21, 2013 from Shri Ramsinh Rathwa, Member of Parliament (Lok Sabha) requesting for providing basic needs to Yoga trainees at the Delhi Development Authority's Siri Fort Sports Complex.

(b) to (d) In his letter dated 21/5/2013, Hon'ble Member of Parliament had raised issues relating to lack of basic facilities/amenities to yoga lovers in DDA's Siri Fort Sports Complex. He specifically mentioned about the basic need of water tap outside the small building and electricity connection as well as for pedestal fans.

The letter was forwarded to Vice-Chairman, DDA for doing needful urgently. The Hon'ble Member was also replied on 10.06.2013 accordingly by the then Secretary, Department of AYUSH.

The Siri Fort Sports Complex belongs to DDA which is an agency under the Ministry of Urban Development. The DDA has informed that:

- (i) In 2012 Delhi Yog Sabha had asked DDA for covered accommodation for winters and water and electricity connection as well as for pedestal fans. Letter dated 21.05.2013 from Shri Ramsinh Rathwa, Hon'ble Member of Parliament (Lok Sabha) forwarded by Secretary, AYUSH was received intimating the above requirement as well as for pedestal fans.
- (ii) The room adjacent to the open area where yoga is conducted, is within the shooting range complex, which was under renovation, electricity connection was disconnected by DDA sometime also to the yoga room. Subsequently, alternate wiring has been provided by DDA and the yoga room now has electricity supply.
- (iii) Covered accommodation has been provided by DDA for conducting Yoga Classes. Water connection is also available adjacent to the accommodation

provided for Yoga classes. There is arrangement for pedestal fans also in the open area during summer. The indoor accommodation provided for use during winter has adequate natural lighting. Besides, water and electricity connection are available adjacent to the location.

Increase in cervical cancer cases

- 546. DR. T.N. SEEMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether cervical cancer cases among the women has increased in the country;
- (b) if so, the number of cases of cervical cancer reported during the last three years and the current year, State/UT-wise;
- (c) whether Government has conducted any study/assessment in this regards, and if so, the details and the outcome thereof;
- (d) the steps taken or proposed to be taken by Government for regular screening of women for cervical cancer, so as to ensure early detection including the prevalent methods being employed for the purpose; and
- (e) the steps taken or proposed by Government to generate awareness amongst women especially in rural areas about this deadly killer disease?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) Based on the latest data provided by National Cancer Registry Programme (NCRP) of ICMR, the year-wise revised data on distribution of estimated cervical cancer cases among women, State/UT-wise, for the last three years and the current year is given in the Statement (*See* below). This is based on the latest reports of NCDIR-NCRP (ICMR) on Population Based Cancer Registries (2009–2011) and the Time Trends in Cancer Incidence Rates (1982–2010). As informed by ICMR, the statewise data shows slight increase in absolute numbers which is due to increased population. However, trends over time in Age Adjusted incidence rates (AARs-Five Year Trend) shows a decline.

(d) and (e) While Health is a State subject the Central Government supplements the efforts of the State Governments for improving healthcare including prevention, diagnosis and treatment of cancer and providing health education and awareness. At present, the National Programme for Prevention and Control of Cancer, Diabetes,